

Rebuilding of Indian Corporate Law Service (ICLS)

- **Renaming of Service** : Service renamed from Indian Company Law Service to Indian Corporate Law Service with a view to meet the challenges of the growing Indian Industry.
- **Cadre Review** : Comprehensive cadre review was undertaken and cadre strength increased from 231 to 291
- **Revision of Recruitment Rules (RRs)** : RRs revised and notified to provide for recruitment only at Junior Time Scale level through the Civil Service Examination to be conducted by the Union Public Service Commission. All lateral entry to the ICLS has been stopped. The Accounts and Legal Branches of ICLS merged.
- **Filling up of vacant posts** : There are 291 Group 'A' ICLS posts, which include 60 posts newly created on 5-11-2008. As a result, seniority lists at all levels have been finalised to hold DPCs for ensuring faster promotions to the members of the Service. The proposals for filling up of vacant posts are at different stages with UPSC. Twenty vacancies have been reported to UPSC for filling up through Civil Services Exam. 2009. These cases are being monitored at all levels.
- **Capacity Building** : Capacity building measures taken up in a big way. Arrangements for both induction training and in-service training made through Indian Institute of Corporate Affairs (IICA).
- **Director General (Corporate Affairs)** : This Office will function as a link between the Ministry and the Field Offices as also to supervise the functioning of the Offices of Registrar of Companies for improved delivery of service and Official Liquidators for efficient completion of process of liquidation. It will be headed by an officer of Higher Administrative Grade assisted by two Directors (Inspection and Investigation). It will also be responsible for incorporation, enforcement, and other matters relating to implementation of the Companies Act, 1956 and LLP Act, 2008.
- **Regional Directorates** : It is proposed to establish two new Regional Directorates keeping in view of the tremendous growth of the companies in the country and with a view to providing organizational efficiency and improved delivery of service.
- **Upgradation and Modernisation of Existing Infrastructure** : In order to meet the growing challenges of the corporate sector, all out efforts are being made to upgrade and modernise the offices of the Regional Directors and Registrar of Companies. This would not only ensure a congenial atmosphere for the officers and staff manning the office but also provide a friendly atmosphere for persons of the corporate sector.